NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, COURT-V

38. C.P. (IB)/944(MB)2022

CORAM:
SMT. ANURADHA BHATIA
HON'BLE MEMBER (T)

SHRI KULDIP KUMAR KAREER
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 15.05.2023

NAME OF THE PARTIES: STATE BANK OF INDIA
V/s
NARENDRA SABNANI

Section: 95(1) of Insolvency & Bankruptcy Code, 2016

ORDER

The matter is taken up through Virtual Hearing (VC).

The above Company Petition is filed by State Bank of India, Applicant herein for initiation of Insolvency Resolution Process against Mr. Narendra Sabnani, Respondent/Personal Guarantors of the Corporate Debtor.

This Bench appoints Mr. Harshad Shamkant Deshpande having Registration No. IBBI/IPA-001/IP-P00166/2017-2018/10335 as Interim Resolution Professional in the matter.

The above referred IRP/RP is directed to examine the petition and file his report within 10 days from the date of this order. Registry is directed to communicate this order to the Resolution Professional immediately. List this mater on **14.07.2023** for submission of the report by the Resolution Professional.

Sd/-
ANURADHA BHATIA
Member (Technical)

Sd/-
KULDIP KUMAR KAREER
Member (Judicial)